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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD**

Original Application No.347 of 2006

Allahabad, this the 10th day of September, 2008.

**Hon'ble Mr. A.K. Gaur, J.M.**

**Hon'ble Mrs. Manjulika Gautam, A.M.**

Surder Lal Verma, S/o Sri D.P. Verma, R/o Plot  
No. 127, Sanjay Gandhi Marg, Kanpur.

...Applicant.

By Advocate : Sri M.K. Upadhyay.

**Versus**

1. Union of India through the Secretary,  
Ministry of Defence Production, Government  
of India, New Delhi.
2. The Chairman Ordnance Factory Board,  
Director General of Ordnance Factories  
(DGOF), 10-A Auckland Road, Calcutta.
3. G.M., Field Fund Factory, Kanpur.

...Respondents.

By Advocate : Shri P. Krishna

**ORDER**

**By A.K. Gaur, Member-J**

We have heard Sri M.K. Upadhyay, learned  
counsel for the applicant and Sri D. Tiwari holding  
brief of Sri P. Krishna, learned counsel for  
respondents.

2. The learned counsel for the applicant contended  
that the applicant has been granted promotion from a  
subsequent date, whereas he should have been given  
the promotion from ~~the~~<sup>a</sup> retrospective date. In this  
regard, he has made a representation dated 25.1.2002  
(Annexure-7) to the competent authority, but the  
same is still pending for consideration.

3. Sri D. Tiwari holding brief of Sri P. Krishan,  
counsel for respondents states that the claim of the

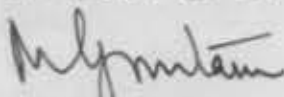
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applicant cannot be considered such at belated stage.

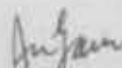
4. However, having heard the parties' counsel, we are firmly of the view that the grievance of the applicant might be redressed in case a direction is given to the competent authority to consider and decide the pending representation of the applicant dated 25.1.2002 by passing a reasoned and speaking order in accordance with law within a period of three months from the date of receipt of a certified copy of this order.

5. The O.A. stands disposed of in the above terms with no order as to costs.



MEMBER-A

GIRISH/-



MEMBER-J